

(3) A copy of the Annual Report of the Indian Central Offseeds Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-7121/66].

(4) A copy of the Annual Report of the Indian Central Tobacco Committee for the year 1964-65 together with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-7122/66].

KERALA COURT-FEES AND SUITS VALUATION (AMENDMENT) ACT

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Kerala Court-Fees and Suits Valuation (Amendment) Act, 1966 (President's Act No. 8 of 1966), under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-7123/66].

FOOD CORPORATIONS (EIGHTH AMENDMENT) RULES

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table a copy of the Food Corporations (Eighth Amendment) Rules, 1966, published in Notification No. G.S.R. 1484 in Gazette of India dated the 17th September, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2174/66].

ANNUAL ACCOUNTS OF THE COMMISSIONERS FOR THE PORT OF CALCUTTA FOR 1964-65, AUDIT REPORT THEREON ETC.

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table—

(1) A copy of the Annual Accounts of the Commissioners for

the Port of Calcutta for the year 1964-65 and Audit Report thereon. [Placed in Library. See No. LT-7125/66].

(2) A copy of the Report and the Certified Accounts of the Shipping Development Fund Committee for the year 1964-65 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-7126/66].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): I beg to lay on the Table:—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton Textiles Sixth (Amendment) Order, 1966, published in Notification No. S.O. 2636 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7127/66].

(ii) The Cotton Textiles (Control) Seventh Amendment Order, 1966, published in Notification No. S.O. 2639 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-2128/66].

(iii) The Art Silk Textiles (Production and Distribution) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 2641 in Gazette of India dated the 3rd September, 1966. [Placed in Library. See No. LT-7129/66].

(iv) The Woollen Textiles (Production and Distribution) Control (Second Amendment) Order, 1966, published in Notification No. S.O. 2642 in Gazette of India dated the